

FIR NO. 349/2020
PS Kalyan Puri
u/s 379/411/34 IPC
State vs. Pankaj Kumar

Application no. 1

16.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for bail moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

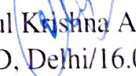
Sh. Vinay Dhaka, Id counsel for accused/applicant.

Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Pankaj Kumar is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/16.02.2021

FIR NO. 430/2020
PS Pandav Nagar
u/s 379/411/34 IPC
State vs. Shahid Idrish

Application no. 4

16.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

Case file is taken up on an application u/s 437 Cr.P.C. for bail moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Sh. Yogesh Kumar, Id counsel for accused/applicant.

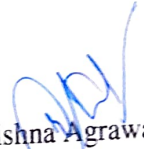
Arguments on bail application heard from both sides. Record perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Shahid Idrish is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be given dasti.

List the matter on the date fixed for the purpose fixed.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/16.02.2021

FIR NO. 0533/2020
PS Kalyan Puri
u/s 380/457 IPC
State vs. Mohd. Shehzad

16.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for bail moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

Mohd. Akram, counsel for the applicant/.accused.

Heard.

This is a bail application moved on behalf of the accused, however, IO has reported that no one is arrested in the present case till date. The application is misconceived.

At this stage, ld. Counsel for the applicant seeks permission to withdraw this application. Permission granted.

The application stands dismissed as withdrawn.

A copy of this order be given dasti.

A copy of the reply filed by the IO be supplied to the counsel for applicant.

Applicant is directed to file the original application with court fees and vakalatnama within two working days or at the time of obtaining dasti copy.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/16.02.2021